

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (CrI.) No(s).8758-8760/2016

(Arising out of impugned final judgment and order dated 25-08-2015 in CCN No.2090/2015, CRA Nos. 2120/2015 and 3400/2015 passed by the High Court of Judicature at Allahabad)

STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

MUNNA RAJBHAR ETC.

Respondent(s)

(IA No. 17640/2016 - CONDONATION OF DELAY IN FILING  
IA No. 18748/2016 - EXEMPTION FROM FILING O.T.)

Date : 21-02-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA  
HON'BLE MR. JUSTICE RAJESH BINDAL

For Petitioner(s) Ms. Srishti Singh, AOR

For Respondent(s) Mr. Rakesh Mishra, AOR  
Mr. Prabhakar Srivastava, Adv.  
Mr. Sandeep Kumar.dwivedi, Adv.  
Ms. Nishu Gupta, Adv.  
Mr. Alok Kumar Pandey, Adv.  
Ms. Kiran Pandey, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Application for exemption from filing official  
translation is allowed.

Delay condoned.

Leave granted.

The Registry to call for the record of the Trial  
Court and provide soft copies of the record to the  
learned counsel appearing for the parties.

Issue fresh notice to those respondents which are  
not represented.

(ANITA MALHOTRA)  
AR-CUM-PS

(POONAM VAID)  
COURT MASTER